

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.1364/93

Date of Order: 30.3.94

BETWEEN :

G.Papa Rao

.. Applicant.

1. Govt. of India, Rep. by its Secretary, Department of Atomic Energy, New Delhi.
2. The Chief Executive, Department of Atomic Energy, Heavy Water Board, Bombay.
3. The Administrative Officer, Heavy Water Project, Manuguru. .. Respondents.

Counsel for the Applicant

.. Mr.P.Satyaraja Baba

Counsel for the Respondents

.. Mr.N.V.Ramana

CORAM:

HON'BLE SHRI A.B.GORTHI : MEMBER (ADMN.)

HON'BLE SHRI T.CHANDRASEKHARA REDDY : MEMBER (JUDL.)

*SPG
g.f.*

To

1. The Secretary, Dept. of Atomic Energy,
Govt. of India, New Delhi.
2. The Chief Executive, Dept. of
Atomic Energy, Heavy Water Board,
Bombay.
3. The Administrative Officer.....
4. One copy to Mr. P. Satyaraja Babu, Advocate
2-2-647/182/A/32, 1 Floor, Azam Complex, Central Excise
Colony, Bagh Amberpet, Hyderabad.13.
5. One copy to Mr. N. V. Ramana, Addl. CGSC. CAT. Hyd.
6. One copy to Library, CAT. Hyd.
7. One spare copy.

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Order of the Division Bench delivered by
Hon'ble Shri A.B.Gorthi, Member (Admn.).

The land belonging to the family of the applicant was acquired by Heavy Water Project, Manuguru Karimnagar District. A scheme was evaluated for providing job ~~or post of the~~ ^{for} one of the members of the displaced family. The applicant accordingly approached the job. His case was considered along with other land losers and he was empanelled for the post of Helper 'B' based on his performance. The applicant could not however be appointed for want of vacancies in the post of Helper 'B'. The applicant subsequently appeared for selection for the post of Lower Division Clerk but was not found suitable.

2. Under the circumstances, it is just and proper to direct the respondents to consider the case of the applicant for any other suitable post for which he is eligible and fit depending upon his qualifications. The respondents are directed to consider the case of the applicant along with other similarly placed persons as ^{a suitable &} and when vacancies arise in ~~the other~~ post. The OA is as ordered accordingly. There shall be no order / to costs.

T. C. R.
(T.CHANDRASEKHARA REDDY)
Member (Judl.)

A. B. G.
(A.B.GORTHI)
Member (Admn.)

Dated: 30th March, 1994

(Dictated in Open Court)

Abdul Gani
Deputy Registrar (J)

sd

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(AD)

AND

THE HON'BLE MR.TCCHANDRASEKHAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR.R.RANGARAJAN : M(ADMN)

Dated: 30-3-1994

ORDER/JUDGMENT

M.A/R.A./C.A./No.

in

O.A.No. 1364/93.

T.A.No.

(w.p.)

Admitted and Interim Directions
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs

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